COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISIDICTION)

(Energy Conservation)

IA No. 322 of 2016 in
DFR No. 1291 of 2016

Dated: 31st August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Mukund V. Bhandare …Appellant(s)
Vs.
Bureau of Energy Efficiency & Anr. …Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Dahiya

O R D E R

IA No. 322 of 2016
(Appl. for condonation of delay)

There is 45 days' delay in filing this appeal. In this application, the applicant has prayed that the delay may be condoned.

All the respondents have been served and affidavit of service is filed. However, nobody is representing the respondents.

We have heard the learned counsel for the applicant.

For the reasons stated in the application the delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list it for admission on ***15.09.2016.***

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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